

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 282/GT/2014

Date: 4.9.2015

To
General Manager(Commercial),
NTPC Ltd, NTPC Bhawan Core-7,
Scope Complex-7 Institutional Area,
Lodhi Road,
New Delhi-110003

Sir,

Subject: Revision of tariff of Farakka STPS, Stage-III,(500 MW) for the period from COD
i.e. 4.2.2012 to 31.3.2014 after the truing up exercise

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 21.9.2015:

I. Loan:

- (a) Soft copy of IDC calculations with links;
- (b) Information Refinance Loan as per details in Form-6 as on COD shall be furnished:

Old Loans

- (i) Name, date of refinancing & details of loans which were replaced by new refinanced loan/s;
- (ii) Outstanding amount as on date of refinancing;
- (iii) Original repayment terms of such loan and amount paid as on date of refinancing;
- (iv) Applicable rate of Interest along with interest type (fixed/floating) with floor/cap;
- (v) Any other charges if applicable;
- (vi) Relevant details; if any

New Refinance Loans

- i. Name, date of refinancing & details of such loan/s;
- ii. Moratorium period;
- iii. Repayment terms of such loan;

- iv. Applicable rate of Interest along with interest type (fixed/floating) with floor/cap;
- v. Any other charges if applicable;
- vi. Savings envisaged on account of such refinancing with detailed calculations etc;
- vii. Any other relevant details;

(c) PNB II Interest rate as per Form 8 shows nature as fixed with reset every year. In this regard, Interest rate for 2013-14 shall to be confirmed/reaffirmed;

(d) VB III Interest rate needs to be confirmed for 2013-14;

II. **De-capitalisation**

(a) It is observed from the additional capital expenditure claimed that certain assets has been de-capitalised during the same year of its capitalization. In this connection following information shall be furnished:

- (i) Detailed reason for such de-cap during the same year of capitalisation;
- (ii) Whether any warranty clause is available against such de-capitalised assets;
- (iii) Whether any insurance has been taken against such assets.

2. The information as above shall be filed within the due date. No request for further extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed below the Commission for further orders.

Sd/-
(B. Sreekumar)
Deputy Chief (Law)